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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA.No.1193/99

Date of order: 17-8-99

Between:

V.S.N.Acharyulu

...Applicant

And

1. The Chairman, Telecommission,  
New Delhi.
2. The Member Finance, Telecom Commission,  
New Delhi.
3. The Chief General Manager, A.P.Telcom,  
Hyderabad.
4. The Principal General Manager,  
Hyderabad Telecom District,  
Hyderabad.
5. The Assistant Director General(SEA),  
Department of Telecom Sanchar Bhavan,  
New Delhi.

...Respondents

Counsel for the applicant ; Mr.K.Venkateshwar Rao, Advocate

Counsel for the Respondents : Mr.V.Rajeshwar Rao, Addl.CGSC

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

ORDER

Heard.

The respondents are sought to be directed to refrain from enforcing the transfer of the applicant from the present position to Gujarat Circle. However on the grounds of ill-health he submits that his transfer may be kept in abeyance.

2. The learned standing counsel Mr.V.Rajeshwar Rao points out that on an earlier occasion in 1993 when the applicant was transferred, he had raised the same ground of his ill-health and had represented to the authorities

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~~to the authorities~~ for not effecting his transfer which was considered favourably and the applicant was not disturbed.

3. The applicant even now urges the same ground after six years when fresh transfer orders are issued. He is a cardiac patient and therefore the transfer should not be insisted upon, according to the applicant. However, the question could be left to the respondents to decide whether keeping in view the fact that the applicant is suffering from Cardiac ailment and several other problems as submitted on behalf of the applicant his transfer could be withheld or dropped.

4. This O.A. is therefore disposed of with a direction to the respondents to reconsider the applicant's case if a suitable representation is made to the respondents spelling out the grounds of his ill-health, within 15 days from today, and thereafter within one month the respondents shall sympathetically consider the request of the applicant and pass orders as may be deemed fit. Till the representation of the applicant is disposed of, he shall not be forced to leave his present posting.

5. The OA is disposed of accordingly. No costs.

'SA'

*Dani*  
(JUSTICE D.H.NASIR)  
Vice-Chairman

Dated: 17th August, 1999  
(order dictated in the open court)

*Am-1  
1999*

COPY TO:-

1. HDHNO
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

*Advocate*

*2*  
1st AND 2nd COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR

VICE - CHAIRMAN

THE HON'BLE MR.R. RANGARAJAN

MEMBER ( ADMN )

THE HON'BLE MR.B.S. JAI PARAMESHWAR

MEMBER ( JUDL )

\*\*\*\*

ORDER DATE: 17/8/99

MA/RA/EP.NO

IN  
OR NO. 1193/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

O.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

*to copy*

